

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF**  
**KEDAR INTERNATIONAL EXIM PRIVATE LIMITED**  
**RELEVANT PARTICULARS**

1.	Name of corporate debtor	KEDAR INTERNATIONAL EXIM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	28-06-2012
3.	Authority under which corporate debtor is incorporated/registered	RoC - Pune
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51909PN2012PTC143857
5.	Address of the registered office and principal office (if any) of corporate debtor	B - 314, KALPATARU PLAZA BHAWANI PETH, Pune, PUNE, Maharashtra, India, 411042
6.	Insolvency commencement date in respect of corporate debtor	13.12.2023 (Order dated 08.12.2023 received by IRP on 13.12.2023)
7.	Estimated date of closure of insolvency Resolution process	10.06.2024 (180 days from the date of receipt of the Order on 13.12.2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Mishra IP Regn. No.-IBBI/PA-001/IP-P01152/2018-19/11902
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Manoj Kumar Mishra Regd. Address: Room No. 1406, Building 4B, New Hind Mil Mhada Sankul, Ram Bhau Bhogle Marg, Ghodapdev, Mumbai City, Maharashtra, MH - 400 033, India Email ID (Regd. with Board): <a href="mailto:manojkmishra95@gmail.com">manojkmishra95@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Manoj Kumar Mishra Correspondence Address: Office No. 13/14, 2 <sup>nd</sup> Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH - 400 001, Maharashtra, India Email ID (Case specific - For communication): <a href="mailto:rp.kedariepl@gmail.com">rp.kedariepl@gmail.com</a>
11.	Last date for submission of claims	28.12.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA (As per information available with the IRP)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a> Physical Address: Office No. 13/14, 2 <sup>nd</sup> Floor, 84/ Dholakawala Building, Janmabhoomi Marg, Fort, Mumbai, MH - 400 001, Maharashtra, India

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against Kedar International Exim Private Limited On 8<sup>th</sup> Dec, 2023 (intimation received on 13<sup>th</sup> Dec, 2023).

The creditors of Kedar International Exim Private Limited are hereby called upon to submit a proof of their claims on or before 28<sup>th</sup> Dec, 2023 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties,

**Manoj Kumar Mishra**  
Interim Resolution Professional  
Of M/s. KEDAR INTERNATIONAL EXIM PRIVATE LIMITED  
IP Regn. No. IBBI/PA-001/IP-P01152/2018-19/11902  
Office No. 13/14, 2<sup>nd</sup> Floor, 84/ Dholakawala Building,  
Janmabhoomi Marg, Fort, Mumbai, MH - 400 001, Maharashtra, India  
Date: 14<sup>th</sup> December, 2023  
Place: Mumbai



**KERALA WATER AUTHORITY e-Tender Notice**

Tender No: Re e Tender No. SEPHKOKND/25/2023-24  
 Jal Jeevan Mission- CWSS to Kaviyampara & Manantholankara- Construction of Check Dam, RWGM, 75000 Litre capacity GLSR cum Filter tank, 50000 Litre and 25000 Litre GLSR, CWGM, Distribution system and Providing balance FHTC in Kaviyampara GP.  
 EMD: Rs. 2,00,000/-  
 Tender fee: Rs. 11,025/- + (1.98%) GST  
 Last Date for submitting Tender: 26.12.2023 04:00pm  
 Phone: 0495 - 2371046 Website: www.kwa.kerala.gov.in, www.etenders.kerala.gov.in

Supervising Engineer  
 PH Circle, Kozhikode

KWA-JB-GL-6-1822-2023-24

**ICICI BANK LTD NOTICE OF LOSS OF SHARE CERTIFICATES**

Notice is hereby given that the following share certificate(s) issued by the Company are stated to have been lost or misplaced and the registered share holder(s) thereof have applied for issue of duplicate share certificate(s).

Notice is hereby given that the company will proceed to issue duplicate share certificate(s) to the below mentioned person(s) unless a valid objection is received by the company within 15 days from the date of publication of this notice. No claims will be entertained by the company with respect to the original share certificate(s) subsequent to the issue of duplicates thereof.

S.NO.	FOLIO	NAME	CERT NO	DIST FROM	DIST TO	SHARES
1	1088129	MUTHA FOUNDERS PVT. LTD.	101436 964958	28761001 5831785559	28762250 5831785683	1250 125

Any person who has/have a claim in respect of the said certificate(s) should lodge his/her claim with all supporting documents with the company at its registered office. If no valid and legitimate claim is received within 15 days from the date of publication of this notice, the company will proceed to issue Letter of Confirmation in lieu of duplicate share certificate(s) to the person listed above and no further claim would be entertained from any other person(s).

**FEDERAL BANK**  
 YOUR PERFECT BANKING PARTNER  
**LCRD KOLHAPUR DIVISION,**  
 751/B, Raviwar Peth, Azad Chowk, Kolhapur 416012.  
 Ph.: 0231-2668473 Email: kprlcrd@federalbank.co.in  
 Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

**POSSESSION NOTICE**

Whereas; The Federal Bank Ltd. being the secured creditor through its authorized officer under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated 30/09/2023 as contemplated under Sec.13(2) of the said Act calling upon (1) **Shafik Rafik Mujawar, carrying on business in the name and style of M/s. National Steel Traders**, 21/216/1, Opposite Sanjay Foundry, Station Road, Ichalkaranji, Kolhapur, Maharashtra - 416115, Also @ - 21/202, Deccan Road, Station Road, Ichalkaranji, Jawahar Nagar, Kabnur, Hatkanangale, Kolhapur - 416115; (2) **Faruk Rafik Mujawar, carrying on business in the name and style of M/s. India Steel Traders**, 9/1057/2, Jawahar Nagar, Ichalkaranji, Kolhapur, Maharashtra - 416115, Also @ - 21/202, Deccan Road, Station Road, Ichalkaranji, Jawahar Nagar, Kabnur, Hatkanangale, Kolhapur - 416115; (3) **Fatima Rafik Mujawar alias Fatima Rafiq Mujawar**, 21/202, Deccan Road, Station Road, Ichalkaranji, Jawahar Nagar, Kabnur, Hatkanangale, Kolhapur - 416115; (4) **Amina Shafik Mujawar**, 21/202, Deccan Road, Station Road, Ichalkaranji, Jawahar Nagar, Kabnur, Hatkanangale, Kolhapur - 416115; (5) **Safiya Amir Mujawar, Mujawar Amol Bakery, Korochi, Kolhapur, Maharashtra - 416109**, to repay the amount mentioned in the notice being Rs. 24,96,268.81 (Rupees Twenty Four Lakh Ninety Six Thousand Two Hundred and Sixty Eight, paise Eighty One only) in Over Draft (Clean) - (FED SME LAP) limit with number 14815600000645 as on 29.09.2023 is due from you jointly and severally with further interest @ 15.20% per annum with monthly rests plus penal interest @ 4% per annum on overdue amount from 01.09.2023 and Rs. 1,78,468/- (Rupees One Lakh Seventy Eight Thousand Four Hundred Sixty Eight only) in GECL with number 148169000002943 due from you jointly and severally with further interest @ 9.25% per annum with monthly rests plus penal interest @ 4% per annum on overdue amount from 02.09.2023 respectively till payment and costs incurred within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the entire outstanding amount, notice is hereby given to the borrowers and the public in general that the undersigned being the authorized officer of the Federal Bank Ltd. has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 08/12/2023. The borrower's attention is invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties).

The borrowers in particular and public in general are hereby cautioned not to deal with the property and any dealings with the property will be subjected to the charge of the Federal Bank Ltd. for an amount of being Rs. 23,82,444.81 (Rupees Twenty Three Lakhs Eighty Two Thousand Four Hundred and Forty Four Paise Eighty One only) in Over Draft (Clean) - (FED SME LAP) limit with number 14815600000645 is due from you jointly and severally as on 30.11.2023 with further interest @ 15.20% per annum with monthly rests plus penal interest @ 4% per annum on overdue amount from 30/11/2023 till payment plus costs incurred.

**DESCRIPTION OF HYPOTHECATED MOVABLE PROPERTIES**  
 Hypothecation of all type of Scrap Material stored at Premises / Godown / Elsewhere (Charged to (A) above).

**DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTIES**

- All the piece and parcel of the Plot No. 10 measuring 434.7 Sq.Mtrs. together with building existing and/or to be constructed and all other improvements thereon comprised in C.T.S. No. 22749 i.e. Gat No. 48/B, W.No.21, H.No.202, of Ichalkaranji, Opp. Sanjay Foundry, Mouje Kabnoor, Hatkanangale Taluka, Kolhapur District, Maharashtra State - 416115 within the registration Sub District of Ichalkaranji, bounded on East: Ichalkaranji-Hatkanangale Road, West: Plot No.11, North: Property of Shri. Ligade, South: Plot No. 9 and bounded presently on East: Ichalkaranji-Hatkanangale Road, West: 1/2 of Plot No.10 of Fatima Rafiq Mujawar, North: Road and Property of Shri. Patil and South: Plot No.9. (Mortgaged by Rafik Farido Mujawar)
- All the piece and parcel of the Plot No. 10 measuring 332.5 Sq.Mtrs. together with building existing and/or to be constructed and all other improvements thereon comprised in C.T.S. No. 22748 i.e. Gat No. 48/B, W.No. 21, H.No. 202 of Ichalkaranji, Opp. Sanjay Foundry, Mouje Kabnoor, Hatkanangale Taluka, Kolhapur District, Maharashtra State - 416115 within the registration Sub District of Ichalkaranji, bounded on East: 1/2 portion of Gat No. 10, West: Plot No.11, North: Road and Property of Patil and South: Plot No. 9. (Mortgaged by 3rd of you)
- All the piece and parcel of the open Plot No. 12 measuring 468.4 Sq.Mtrs. together with building existing and/or to be constructed and all other improvements thereon comprised in Gat No. 48/A, W.No. 21, H.No. 202 of Ichalkaranji, Opp. Sanjay Foundry, Mouje Kabnoor, Hatkanangale Taluka, Kolhapur District, Maharashtra State - 416115 within the registration Sub District of Ichalkaranji, bounded on East: Property of Shri. Utture, West: Property of Rajendra Jeenu Bardseskar @ Shri. Maryan, North: Property of Shri. Motiwale and South: Road. (Mortgaged by 1st and 2nd of you)

Date: 08/12/2023. For The Federal Bank Ltd.  
 Place : KOLHAPUR. (Authorized Officer under SARFAESI Act)

**NOTICE TATA MOTORS LIMITED**

Registered office: Bombay House, 24 Homi Mody Street, Mumbai, Maharashtra, 400001

NOTICE is hereby given that the certificate(s) for the mentioned securities of the company has/have been lost/misplaced and the holder(s) of the said securities /applicant(s) has/have applied to the company to issue duplicate certificate(s). Any person who has a claim in respect of the said securities should lodge such claim with the Company at Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name(s) of holder(s) [and Jt. holder(s), if any]	Kind of securities and face value	No. of securities	Distinctive number(s)
Shobhana Shrikant Bhawe Shrikant Shankar Bhawe	Equity Face value Rs. 2/-	1160	30094291 To 30095450

Place : Miraj Shobhana Shrikant Bhawe  
 Date : 14/12/2023 Name(s) of holder(s) Applicant(s)

**FORM A PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KEDAR INTERNATIONAL EXIM PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	KEDAR INTERNATIONAL EXIM PRIVATE LIMITED
2. Date of incorporation of corporate debtor	28-06-2012
3. Authority under which corporate debtor is incorporated / registered	ROC - Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909PN2012PTC143857
5. Address of the registered office and principal office (if any) of corporate debtor	B - 314, KALPATARU PLAZA BHAWANI PETH, Pune, PUNE, Maharashtra, India, 411042
6. Insolvency commencement date in respect of corporate debtor	13.12.2023 (Order dated 08.12.2023 received by IRP on 13.12.2023)
7. Estimated date of closure of insolvency resolution process	10.06.2024 (180 days from the date of receipt of the Order on 13.12.2023)
8. Name and the registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Mishra IP Regn. No.:JBB/IPA-001/IP-P01152/2018-19/11902
9. Address and email of the interim resolution professional, as registered with the Board	Manoj Kumar Mishra Regt. Address: Room No. 1406, Building 4B, New Hind Mill Bhada Sankul, Ram Bhaughole Marg, Ghodapdev, Mumbai City, Maharashtra, MH - 400 033, India Email ID (Regt. with Board) : manojkmishra95@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Manoj Kumar Mishra Correspondence Address: Office No. 13/14, 2nd Floor, 84/ Dhokakwale Building, Jambhrooomi Marg, Fort, Mumbai, MH - 400 001, Maharashtra, India Email ID (Case specific - For communication): rpkedarip@gmail.com
11. Last date for submission of claims	28.12.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA (As per information available with the IRP)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: Office No. 13/14, 2nd Floor, 84/ Dhokakwale Building, Jambhrooomi Marg, Fort, Mumbai, MH - 400 001, Maharashtra, India

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of a corporate insolvency resolution process against **KEDAR INTERNATIONAL EXIM PRIVATE LIMITED**, on 8th Dec, 2023 (intimation received on 13th Dec, 2023).

The creditors of **KEDAR INTERNATIONAL EXIM PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims on or before 28th Dec, 2023 to the Interim Resolution Professional at the address mentioned against item 10.

The Financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date : 14<sup>th</sup> December, 2023 Manoj Kumar Mishra  
 Place : Mumbai Interim Resolution Professional  
 Of M/s. KEDAR INTERNATIONAL EXIM PRIVATE LIMITED  
 IP Regn. No:JBB/IPA-001/IP-P01152/2018-19/11902  
 Office No. 13/14, 2nd Floor, 84/ Dhokakwale Building, Jambhrooomi Marg, Fort, Mumbai, MH - 400 001, Maharashtra, India

**FEDERAL BANK**  
 YOUR PERFECT BANKING PARTNER  
**LCRD KOLHAPUR DIVISION,**  
 751/B, Raviwar Peth, Azad Chowk, Kolhapur 416012.  
 Ph.: 0231-2668473 Email: kprlcrd@federalbank.co.in  
 Website: www.federalbank.co.in, CIN: L65191KL1931PLC000368

**POSSESSION NOTICE**

Whereas; The Federal Bank Ltd. being the secured creditor through its authorized officer under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act) and in exercise of powers conferred under Section 13(12) of the said Act read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as Rules) issued a demand notice dated 29/07/2023 as contemplated under Sec.13(2) of the said Act calling upon (1) **Shubham Subhash Jadhav, Ashok Patil, Ubhi Lane, Bachani, Taluka Karveer, Kolhapur, Maharashtra - 416001**; (2) **Mandakini Subhash Jadhav, Madhali Gali, Sadoli Dumala, Taluka Karveer, District Kolhapur, Maharashtra - 416001** Also @ Ubhi Lane, Bachani, Tal Karveer, Kolhapur, Maharashtra - 416001; (3) **Madhukar Vitthal Jadhav, Ashok Patil, Madhali Gali, Sadoli Dumala Ta, Taluka Karveer, District Kolhapur, Maharashtra - 416001** Also @ Ubhi Lane, Bachani, Tal Karveer, Kolhapur, Maharashtra - 416001; (4) **Komal Vijay Patil, Ashok Patil, Madhali Gali, Sadoli Dumala Ta, Taluka Karveer, District Kolhapur, Maharashtra - 416001** Also @ Ubhi Lane, Bachani, Tal Karveer, Kolhapur, Maharashtra - 416001, to repay the amount mentioned in the notice being Rs. 9,11,282/- (Rupees Nine Lakh Eleven Thousand Two Hundred and Eighty Two only) is due from you jointly and severally as on 17.04.2023 under your AMTL ( Allied Activity ) Loan with number 20646600003871 with further interest @ 12.35% per annum with monthly rests plus penal interest @ 4% on overdue amount from 01.04.2023 till payment and costs incurred within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the entire outstanding amount, notice is hereby given to the borrowers and the public in general that the undersigned being the authorized officer of the Federal Bank Ltd. has taken possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 08/12/2023. The borrower's attention is invited to the provisions of section 13 (8) of the Act, in respect of time available, to redeem the secured assets (security properties).

The borrowers in particular and public in general are hereby cautioned not to deal with the property and any dealings with the property will be subjected to the charge of the Federal Bank Ltd. for an amount of being Rs. 9,95,394/- (Rupees Nine lakhs Ninety Five Thousand Three Hundred And Ninety Four only) as on 08/12/2023 together with further interest thereon @ 13.25% per annum with monthly rests plus penal interest @ 4% per annum on overdue amount, in Loan Account No. 20646600003871 from 08/12/2023 till payment plus costs incurred.

**DESCRIPTION OF MORTGAGED IMMOVABLE PROPERTY**

All the piece and parcel of the Plot measuring 122.85 Sq.Mtrs. together with house building measuring 74.32 Sq.Mtrs. existing and/or to be constructed and all other improvements thereon comprised in CTS No. 369, of Bachani Village, Karveer Taluka, Kolhapur District, Maharashtra State within the registration Sub District of class-2, Karveer-1, Kolhapur, bounded on the East : Property of Sou. Susabai Sadashiv Jadhav; West : Property of Sou. Susabai Sadashiv Jadhav, North : Road and to the South : Road.

Date: 08/12/2023. For The Federal Bank Ltd.  
 Place : KOLHAPUR. (Authorized Officer under SARFAESI Act)

**CENTRAL RAILWAY AUCTION SALE**

Lost Property which is kept in Central Railway's Pune Parcel Office will be Auctioned on **As is Where is Basis**. Auction will take place at **10:30 Hrs on 27.12.2023** in the Pune Parcel Office. For the detailed process please contact office of Chief Parcel Supervisor between **9:00 Hrs to 17:00 Hrs** on any working day.

**Chief Parcel Supervisor, Pune**  
**RailMaced Helpline 139**

**PUBLIC NOTICE**

Notice is hereby given to the public at large, especially residing in Nefaru Nagar, Tal. North Solapur, Dist. Solapur within the limits of Solapur Municipal Corporation, Solapur, that the property viz Plot No. 12 B, described above in para No. 1 are belonging to Mr. Laxman Narsinh Chatti & Others. That, Mr. Laxman Narsinh Chatti & Others has sold to Mrs. Sandhya Vivek Kumbhare by register agreement for sale dated 02.12.1994 which is duly registered in the office of Sub Registrar, North Solapur at Sr. No. 4237 of 2002. That, Mrs. Sandhya Vivek Kumbhare has agreed to sale said property to Mr. Vijay Subhash Jadhav.

3. That, said Mrs. Sandhya Vivek Kumbhare has approached State Bank of India, MINI RACPC Branch, Solapur to avail the loan by mortgaging the said property. That Bank has notified that aforesaid original agreement for sale dated 02.12.1994 has been misplaced. The complainant for loss of deed is registered with Vijapur Naka, West Solapur, No. 4071 of 2023 dated 13.12.2023.

4. In view of above, my client hereby give a notice to the public at large and calls upon all or any person's who have any right, title interest in the above described properties to submit all their objections and claims within a period of 15 days of the date of publication of the notice. Failing which my client will presume that no adverse claim or objections concerning the said property exist. So please do note. This public notice is given in view to see that nobody would be cheated pertaining to and in the above matter.

This public notice is issued on 14.12.2023  
 Mr. Vinayak N. Deshpande, Advocate  
 For State Bank of India, MINI RACPC Branch, Solapur,  
 Chamber No. 3, District Court Compound Solapur  
 Mobile 9730199192

**AXIS BANK Ltd.** Branch Address – Axis Bank Ltd., Agri Business Center, 203/204, 2nd Floor, Stellar Enclave, Above Mc. Donalds, Aundh, Pune – 411007.

Registered Office : "Trishul" 3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad-380006, Ph. no. 079-26409322

**DEMAND NOTICE**

[Under S. 13 (2) of Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002 (SARFAESI ACT) read with Rule 3 (1) of the Security Interest (Enforcement) Rule, 2002]

The accounts of the following borrowers with **Axis Bank Ltd.** has been classified as NPA, the Bank issued notice under S. 13(2) of the SARFAESI Act on the dates mentioned below. In view of the non-service of notice on last known address of below mentioned Borrowers/Co-borrowers/Mortgagors/Guarantors, this public notice is being published for information of all concerned.

The below mentioned Borrowers/Co-borrowers/Mortgagors/Guarantors are called upon to pay to **Axis Bank Ltd.** within 60 days from the date of publication of this Notice the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security for borrower's obligation under the said agreements, the respective assets shown against the name have been charged to **Axis Bank Ltd.**. If the concerned Borrowers/Co-borrowers/Mortgagors/Guarantors fails to make payment to **Axis Bank Ltd.** as aforesaid, then the **Axis Bank Ltd.** shall be entitled to exercise all or any of the rights mentioned under S 13(4) of the Act and the applicable Rules entirely at the risk of concerned Borrowers/Co-borrowers/ Mortgagors/ Guarantors as to cost and consequences. In terms of provisions mentioned in sub-section 13 of sec.13 of the Act, all you shall not transfer by way of sale, lease, or otherwise any of the asset stated under security referred to in this notice without prior written consent of our Bank.

**Name of the Branch : Wagholi, [MH]**

Name & Address of Borrower / Co-borrower / Mortgagor & Guarantor	Outstanding Amount in Rs.	
<b>1. Mr. Umesh Lahu Lokhande, Borrower/ Mortgagor, R/o. Add. Navin Marathi Shale Javal, Village Lonikand, Tq - Haveli, Dist - Pune, Pin Code - 412216. Also At- Add. Flat No. A-103, 1st Floor, Wing 'A', Rajesh East Enigma, Gat No. 237/1 &amp; 237/2, At. Lonikand, Tal. Haveli, Dist. Pune - 412216.</b>	<b>Rs. 23,24,308.87 (Twenty Three Lakh Twenty Four Thousand Three Hundred Eighty Eight Seven Paise only) (this amount includes interest and penal interest applied till 30/10/2022 only) together with further interest thereon at the contractual rate of interest from 31/10/2022 till the date of payment (For Production credit - Working Capital.) And For Overdraft Credit Facility- amount includes interest and penal interest applied till 30/04/2023 only) together with further interest thereon at the contractual rate of interest from 01/05/2023 till the date of payment.</b>	
<b>Type of Loan : Overdraft And Production Credit - Working Capital</b>	<b>Date of Demand Notice: 30.10.2023</b>	<b>Date of NPA : 07.10.2023</b>
<b>Details of Mortgaged Property:- All that piece and parcel of Flat No. A-103, Area Adm. about 32.48 Sq. Mtr. i.e. 349.61 Sq. Ft. plus enclosed balcony having an area of 4.19 Sq. Mtr. i.e. 45.10 Sq. Ft. and exclusive right of terrace area admeasuring 5.81 Sq. Mtr. i.e. 62.54 Sq. Ft. and Balcony area adm. 3.36 Sq. Mtr. i.e. 36.17 Sq. Ft. (Carpet) Total area 45.84 Sq. Mtr. i.e. 493.42 Sq. Ft., on the First Floor, In the wing No. "A", the project known as "RAJESH EAST ENIGMA" constructed on Gat No. 237/1 area adm. about 957 Sq. Mtrs out of 5000 Sq. Mtr. i.e. 00H-50R, Gat No. 137/2 area adm. about 7043 Sq. Mtr. out of 32000 Sq. Mtr. i.e. 03H-20 R total adm. about 8000 Sq. Mtr. Situated at Village Lonikand, Tal. Haveli Dist. Pune &amp; also within the local limits &amp; Jurisdiction of Pune Metropolitan Regional Development Authority and also Sub registration office Haveli, Tal. Haveli, Dist. Pune. Which is owned &amp; possessed by Mr. Umesh Lahu Lokhande and said property is bounded as under, Boundaries:- East : Open Space, West : Open Space, South : 2BHK Flat, North : 1BHK Flat.</b>		
<b>Date : 14.12.2023</b>		<b>Authorized Officer</b>
<b>Place : Wagholi, [MH]</b>		<b>Axis Bank Ltd.</b>

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